

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'SMC': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER**

**ITA No.5997/DEL/2019  
[Assessment Year: 2015-16]**

Ram Kumar Dhiamn, B-045, Opp. Nehru Place, Kalkaji, New Delhi-110019	ITO, Ward-26(4), New Delhi
<b>PAN-AIEPD2121R</b>	
Assessee	Revenue

Assessee by	Sh. Shyam Sunder Mangla, CA
Revenue by	Sh. R. K. Gupta, Sr. DR

<b>Date of Hearing</b>	<b>26.08.2021</b>
<b>Date of Pronouncement</b>	<b>26.08.2021</b>

**ORDER**

This appeal filed by the assessee is directed against the order dated 10.05.2019 of the learned CIT(A)-30, New Delhi, relating to Assessment Year 2015-16.

2. At the time of hearing, the learned counsel for the assessee vide its letter dated 25.08.2021, has requested for withdrawal of the appeal stating that the assessee has filed the appeal twice and one has been heard being ITA No.1351/Del/2020, which was restored to the file of the Ld.

CIT(A). Therefore, he has requested for withdrawal of the appeal of ITA No.5997/Del/2019.

3. Learned Sr. DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 26.08.2021.

**Sd/-**

**[R.K.PANDA]  
ACCOUNTANT MEMBER**

**Delhi;** Dated: 26/08/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi